



2026:AHC:24944

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4457 of 2026

Smt. Meera Devi

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sadhu Sharan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. After some arguments a prayer has been made to permit the petitioner to move proper application before the competent authority as provided under Section 65 as well as 129 of the U.P. Revenue Code, 2006.
2. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the records.
3. In the facts and circumstances of the case, present writ petition is disposed of finally permitting the petitioner to submit a proper application in this regard before the concerned respondent within three weeks from today. If it is so the concerned respondent is directed to pass necessary orders in accordance with law within next three weeks strict in accordance with law and on merit.

(Prakash Padia,J.)

February 4, 2026
Pramod Tripathi